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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.156/2019**

**Date of Decision: 11.03.2019.**

***CORAM: DR. BHAGWAN SAHAI, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

Mr. Rory Fernandes  
 Age 54 years,  
 Flat No.301, Richmond Heights  
 12<sup>th</sup> Road, above Cosmos Bank,  
 Chembur Mumbai 400 071.  
 Office Address: Personal Custom House  
 Ballard Estate, Mumbai 400 001. .... *Applicant*  
*(By Advocate Shri Desai with*  
*Ms. Sangeeta Yadav)*

**VERSUS**

1. The Secretary, Dept. of Revenue,  
 Govt. of India, Ministry of Finance,  
 Department of Revenue, Central Board  
 of Indirect Taxes & Customs, Directorate  
 General of Human Resources Development  
 Bhai Veer Singh Sahiya Sadan, Veen Singh  
 Marg, Near Gol Market, New Delhi 110 001.
2. Principal Commissioner of Customs Personal  
 & Establishment Department, New Customs  
 House, Ballard Estate, Mumbai 400 001. .... *Respondents*  
*(By Advocate Shri Sampanna Walavalkar)*

**ORDER** (Oral)  
*Per : R.N. Singh, Member (J)*

Shri Desai, learned Senior counsel  
 along with Ms. Sangeeta Yadav, learned  
 counsels for the Applicant.

Shri Sampanna Walavalkar, learned  
 counsel appears for the Respondents and  
 submits that he has got the instructions

from the respondents only recently and needs sometime to file reply.

2. However, at this stage, the learned Senior counsel Shri Desai appearing for the applicant submits that for redressal of the grievances raised in the present OA, the applicant has already made a representation dated 16.05.2018 (Annex. A-2) followed by another representation dated 11.01.2019 (Annex.A-7) and the same are still pending consideration of the competent authority under the respondents. Learned senior counsel further submits that the applicant would be satisfied if the present OA is disposed of with direction to the competent authority under the respondents to consider the aforesaid pending representations of the applicant and dispose of the same by passing a reasoned and speaking order in a time-bound manner.

3. In view of the aforesaid, the OA is disposed of with direction to the respondents to consider the aforesaid pending representations dated 16.05.2018 and 11.01.2019 of the applicant in accordance with relevant rules and instructions on the

subject and dispose of the same by passing a reasoned and speaking order, within eight weeks of receipt of a certified copy of this order.

4. In the aforesaid terms, the OA is disposed of. No order as to costs.

*(R.N. Singh)*  
*Member (J)*

*(Dr. Bhagwan Sahai)*  
*Member (A)*

*dm.*

